

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3206 of 2020

Abdul Nawaj.

.....Petitioner

Versus

The State of Jharkhand.

.....Opposite Party

Coram: THE HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY

For the Petitioner

: Mr. Jitendra Nath Upadhyay, Advocate

For the State

: Mr. Prabir Chatterjee, Special P.P.

02/9-9-2020

Defects, as pointed out by the office, are ignored.

The petitioner apprehends his arrest in connection with Parsudih P.S. Case No. 263 of 2019.

A tempo was intercepted and 70 kg. of flesh of bovine animals was recovered. Although petitioner claims that he is the owner of the tempo but in course of investigation, it was detected that petitioner is the owner cum driver of tempo, in which the prohibited flesh was being transported.

Regard being had to the aforesaid facts, I am not inclined to extend the privilege of anticipatory bail to the petitioner. This application is accordingly rejected.

(Rongon Mukhopadhyay, J)

Rakesh/-